

Bill Summary

The Income-Tax (No.2) Bill, 2025

- The Income-Tax (No.2) Bill, 2025 was introduced in Lok Sabha on August 11, 2025. It seeks to replace the Income-Tax Act, 1961. This Bill has been brought in place of the Income-Tax Bill, 2025 introduced in February 2025. The earlier Bill was referred to a Select Committee of Lok Sabha (Chair: Mr. Baijayant Panda), and has subsequently been withdrawn. The Income-Tax (No.2) Bill, 2025 incorporates the recommendations of the Select Committee.
- The Bill retains most of the provisions of the 1961 Act. It primarily aims to simplify the language and remove redundant provisions. Tax rates and regimes for individuals and corporations remain unchanged. Most definitions have been retained. There are no changes in offences and penalties. The Bill also retains the tax administration structure. The Bill proposes April 1, 2026 as the date of its commencement. Key changes include:
- Power to frame schemes: The Act provides for faceless collection of information and assessment of tax cases. The Bill retains these provisions. The Act also has specific provisions for faceless mechanism for areas such as: (i) inquiry or valuation, (ii) revision of orders, and (iii) collection and recovery of tax. The Bill replaces these provisions with general powers for the central government to frame new schemes for greater efficiency, transparency, and accountability. This may be done by: (i) eliminating the interface with the assessee through technology or (ii) optimising resource utilisation through economies of scale and functional specialisation. Such schemes must be laid before Parliament.
- Virtual digital space: The Act allows income tax authorities to enter and search buildings and break open locks. This can be done if certain

- documents or books of accounts are not produced by a person for whom a summon has been issued under the Act. The Act also empowers the authorities to inspect electronic documents. The Bill retains these provisions and also allows authorities to gain access of a virtual digital space during search and seizure proceedings. The authorities will have power to gain access by overriding any required access code. The Bill defines virtual digital space as an environment, area, or realm that is constructed and experienced through computer technology. It includes email servers, social media accounts, online investment and trading accounts, and websites for storing details of asset ownership.
- Interpretation of tax treaties: The Act allows the central government to enter into agreements with other countries to provide relief in cases of double taxation. It specifies that if a term used in such agreements is neither defined in the agreement nor in the Act, its meaning will be as notified by the central government. The Bill retains these provisions and adds that if a term in a treaty is not defined in the treaty, the Act, or a notification by the central government, its meaning will be as assigned in any other central law.
- Dispute resolution panel: The Act allows certain eligible assessees to refer draft orders passed by assessing officers to a dispute resolution panel. These assessees include persons engaged in transfer pricing cases, non-residents, or foreign companies. Transfer pricing refers to the price charged in a transaction between related entities of a multinational enterprise. The panel may issue directions to guide the completion of the assessment. The Bill retains these provisions and adds that the panel must issue directions along with the points of determination and the reasons for arriving at the decision.

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August 12, 2025